sain iquel to 3.271 per sent of the said proceds as being athri-

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FATHE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT ACT, 1979 (1994) Mark of all decimals on all decimals of all decimal

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No. 23 of 1979

J. 1612

[20th May, 1979.]

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An Act further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

Br it enacted by Parliament in the Thirtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Additional Duties of Excise (Goods of Special Importance) Amendment Act, 1979.

Short title and commencement.

- (2) It shall be deemed to have come into force on the 1st day of April, 1979.
- 2. In the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (hereinafter referred to as the principal Act), in the long title, for the figures "1973", the figures "1978" shall be substituted.

Amendment of long title of Act 58 of 1957.

3. In the principal Act, for the Second Schedule, the following Schedule shall be substituted, namely:—

Substitution of new Schedule for Second Schedule.

"THE SECOND SCHEDULE

(See section 4)

Distribution of additional duties

1. During each of the financial years commencing on and after Sugar, the 1st day of April 1979, there shall be paid to each of the States supported in column 15 of the Table below such Apercentage of the proceeds of additional duties levied and collected during that a proceeds of additional duties levied and collected during that a monthly pull-public ratio against to the continue of the support of the proceeds of additional duties levied and collected during that a monthly pull-public ratio against to the proceeds of additional duties and the proceeds of additional duties are proceeds of additional duties and the paid to be a proceed and the paid to be a proceed and the proceeds of additional duties are proceeded and collected during that a proceed and the proceeding the paid to be a proceed and the proceeding the paid to be a proceed and the proceeding the proceeding the proceeding the proceed and the proceeding the proceed the proceeding th

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financial year in respect of sugar, after deducting therefrom a sum equal to 3.271 per cent. of the said proceeds as being attributable to Union territories, as is set out against it in column 2:

Provided that if during that financial year there is levied and collected in any State a tax on the sale of purchase of sugar by or under any law of that State, no sums shall be payable to that State under this paragraph in respect of that financial year, unless the Central Government by special order otherwise directs.

TABLE

	State of Aug.	Percentage
	1	2
	Andhra Pradesh	5.245
	Andhra Pradesh Assam	2.408
	Bihar	5.933
	To adverg at odd to ans Y of divided the thorne Gujarat	ture of 5 8,742 cas
	Harvana • • • •	2.666
uděl.	Jammy and Kashmir Rive to A contract	. 0.860
4.13	Jammu and Kashmir (2014) 1514 (1300) 1300	0.831
16-70 (0)(6)		4.901
1 254 -	Kerala	507:00 : 1 : 3!783 (L)
	Madhya Pradesh	6.019
(n/\)	(Maharashtranisique et alaoo)) aditale la soltat	
19131	formed to carthe engineered electricin the least water	0.143
(6.3) (70)	Meghalaya hatstitulus od Mada (E.2) sagunga a	eft . 1878! 1 eo 0.029 o.71
70	Nagaland	0.115
		2.178
ige≅ Kri	Punjab (** 1886) off challed based of of the Punjab	27. feq. 216. 2. 6.220
Nort Trep	Rajasthan	4.729
trati H≱Ži	Sikkim	0.057
d 33	ers of BY-Jee	6.449
	그 그러워 사고를 받는 것이 없는 것이 없다면 없다.	0.172
	Tripura	13.184
	Uttar Pradesh	* .*. TO.TO.T

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^{2.} During each of the financial years commencing on and after the 1st day of April 1979 there shall be paid to each of the States specified in column it of the Table below such percentage of the net proceeds of additional duties levied and collected during that financial year in respect of tobacco, after deducting therefrom a

REPEALED

sum equal to 2.192 per cent. of the said proceeds as being attri- butable to Union territories, as is set out against it in column 2:

Provided that if during that financial year there is levied and collected in any State a tax on the sale or purchase of tobacco by or under any law of that State, no sums shall be payable to that State under this paragraph in respectAof that financial year, unless the Central Government by special order otherwise directs.

TABLE

State The Property of the Prop	Percentage
1	2
Andhra Pradesh	8.018
Assam	2.297
Dibon	7.219 5 3 3 4 4 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5
Cujarat	den 4 frank or or of the
Haryana	. 2.789
Himachal Pradesh	0.734
Jammu and Kashmir	0.744
Karnataka	6.081
Kerala	4.019
Madhya Pradesh	6.419
Maharashtra	
Manipur	0.185
Meghalaya	0.171
Nagaland	0.084
Orissa	· 1.08 3.456
Punjab	• • 4.268
Rajasthan	·4.365
Sikkim	0.034
Tamil Nadu	7.707
Tripura	. 0.256
Uttar Pradesh	. 12.544
West Bengal	9.091

3. During each of the financial years commencing on and after Fabrics. the 1st day of April, 1979, there shall be paid to each of the States specified in column 1 of the Table below such percentage of the net proceeds of additional duties levied and collected during that financial year in respect of cotton fabrics, woollen fabrics and manmade fabrics, after deducting therefrom a sum equal to 2.192 per cent. of the said proceeds as being attributable to Union territories, as is set out against it in column 2:

Provided that if during that financial year there is levied and collected in any State a tax on the sale or purchase of cotton

tabrics, woollen fabrics of man-made fabrics or one or more of them by or under any law of that State, no sums shall be payable to that State under this paragraph in respect of that financial year, unless the Central Government by special order otherwise directs.

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State								Percentag
1		<i>~</i> .	ALJAY					2
Andhra Prad	esh			•		•	.•	. 8.020
Assam		•			•			. 2.298
Bihar								7.221
Gujarat	•	-					'l.,	6.015
Haryana					•			2.790
Himachal Pr	adesh							0.734
Jammu and	Kashm	ir					•	0.744
Karnataka	·	, .	45					6.083
Kerala	. '		•				radesi	4.020
Madhya Pra	desh		ņ			airar	ાકા સ	6.422
Maharashtra	*	^			•			13.510
Manipur	· . :	2			•			. 0.185
Meghalaya		* 4.	. 4.				เตียงใน	0.171
Nagaland		•	*			•		0.084
Orissa	٠. ١				;•	:•	•	3.457
Punjab				i•	•	:•		4.270
Rajasthan					•	4.		4.366
Tamil Nadu		,		•				7.710
Tripura			.,	•	;e·	***	•	0.257
Uttar Prades	h:	,	,	·	·-	_		12.549
West Bengal			,		يمر		_	9.094.".

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is isomy each or but isomeist years economically on a liker of any of Arish, 1989, there is all be paul to even of a states perimed in rolumn 1 of the Table below such necessing of the well proceeds of additional duties levied and reliceted or a that a new coar in respect of roller behalf we then each a single and tables, after deducting their from a sum upon 3 (192 per all the said proceeds a today altitiouship to Briton a moves.

Provided that if during that financial year there is seed and conference on any State a ties on the sale of purchase or collect